



2025:DHC:1852-DB



\$~36

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO(OS) 45/2020 and CM APPLs.21302/2020, 21305/2020  
HINDUSTAN UNILEVER LIMITED .....Appellant  
Through: Mr. Shaurya Pandey, Adv.

versus

RECKITT BENCKISER INDIA PRIVATE LTD ...Respondent  
Through: Ms. Aastha Kakkar, Adv.  
SI Bharti, PS Jaffarpur Kalan

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

% **19.03.2025**

**C. HARI SHANKAR, J.**

1. Learned Counsel for the parties submit *ad idem* that the appellant and the respondent have settled the dispute and that CS (OS) 237/2018, from an interlocutory order passed in which the present appeal emanates, has been decreed in terms of the settlement, by order dated 20 December 2024 passed by the learned Single Judge of this Court, a copy of which has been handed over across the Bar.

2. It is taken on record.

3. The appeal, therefore, does not survive for further consideration and is accordingly disposed of.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MARCH 19, 2025/dsn**

*[Click here to check corrigendum, if any](#)*